

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB-143/ND/2020

IN THE MATTER OF:

Mr. Udaivir Singh

....Applicant

Vs

M/s Keep in Touch Clothing Pvt. Ltd. & Anr

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 27.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Meenu Chaudhary

For the Respondent :

ORDER

After some arguments, it has come to our notice that at page 271 the petitioner has enclosed the ledger account which shows the payment is referred against the particular voucher. Therefore, petitioner is directed to produce all the vouchers for which payment was made. List the case on **18.03.2020.** ↴

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)